

GOVERNMENT OF INDIA
MINISTRY OF COAL
LOK SABHA
UNSTARRED QUESTION NO. 2623
TO BE ANSWERED ON 07.08.2024

SHAKTI Scheme

2623 Dr. Dr Jayanta Kumar Roy:

Will the Minister of COAL be pleased to state:

- (a) whether the Government is implementing the Scheme for Harnessing and Allocating Koyala Transparently in India (SHAKTI) for better allocation of coal to present and future power plants in India;
- (b) if so, the achievement made so far under the scheme along with the current status of its implementation in the country;
- (c) the details of States, currently eligible under the SHAKTI;
- (d) whether the SHAKTI has been transparent and helped to address the coal linkage problems of all stressed power plants;
- (e) if so, the details thereof and if not, the Government's reaction thereto; and
- (f) the details of the sanctioned/ongoing projects that are being undertaken by the States in India as well as the funds transferred under the scheme?

ANSWER
MINISTER OF COAL AND MINES
(SHRI G. KISHAN REDDY)

(a) & (b): Yes, Sir. The Government introduced Scheme for Harnessing and Allocating Koyala (Coal) Transparently in India (SHAKTI), 2017, issued by the Ministry of Coal on 22.05.2017, which was followed by amendments in this Policy issued by the Ministry of Coal on 25.03.2019 and 08.11.2023. As of now, coal linkages to the following capacities have been granted under various Paras of the policy:

- i. Clearance has been given for signing of Fuel Supply Agreement (FSA) to 9 Letter of Assurance (LoA) holders with a total capacity of 8,780 MW.
- ii. 52 Thermal Power Plants (TPPs) have been granted linkage for a total capacity of 59,480 MW under the provisions of Para B (i) of SHAKTI policy.
- iii. Under SHAKTI B (ii), total six rounds of auction have been held in which total booked quantity of coal linkage is 38.90 Million Tonne Per Annum (MTPA).
- iv. Under SHAKTI B (iii), five rounds of auction have been held and about 28.95 MTPA of coal linkage has been booked.
- v. Under SHAKTI B (iv), the coal linkages have been earmarked to the States of Gujarat, Uttar Pradesh, Madhya Pradesh, Rajasthan, Maharashtra, Karnataka, West Bengal and

Assam for a capacity of 4000 MW, 5600 MW, 2640 MW, 3299 MW, 1600 MW, 2000 MW, 4100 MW and 500 MW respectively.

- vi. Under SHAKTI B (v), coal linkage has been earmarked for a capacity of 4500 MW
- vii. 19 tranches of linkage auction have been conducted by Coal India Limited under B (viii) (a) of SHAKTI Policy and about 73.32 MT of coal has been booked by the successful bidders.

(c): All the Generating companies of States and Union Territories are eligible for coal linkage under SHAKTI Policy, subject to terms and conditions mentioned in the Policy.

(d) &(e): SHAKTI Policy is a transparent way of allocating coal to the Power Plants including stressed power plants.

(f): There is no provision of fund transfer under the SHAKTI Policy.
